

writing Confidential Reports, since in the absence of any alternative system for Performance Appraisal, the system of writing Confidential Reports has to continue.

Voluntary Organisations for the Welfare of Scheduled Castes/Scheduled Tribes

3216. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of all India level social voluntary organisations which are assisting Government in implementing their programmes by taking grant-in-aid;

(b) what is the number of such organisations manned by non-Scheduled Caste and non-Scheduled Tribes office-bearers;

(c) whether Government propose to fix KJnTmm 50 per cent high position in each social voluntary organisation, at district State and national level, for the Scheduled Castes and Scheduled Tribes to man and manage the affairs of such organisations being run for the welfare of the Scheduled Castes and Scheduled Tribes; and

(d) if not, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) 32 voluntary organisations were sanctioned grant-in-aid under the Central Scheme of Aid to Voluntary Organisations for the welfare of Scheduled Castes and Scheduled Tribes during the year 1982-W.

(b) to (d) No distinction is made in the matter of grant in aid to voluntary organisations engaged in the welfare of Scheduled Caste, and Scheduled Tribes, whether formed by the SC/ST themselves or others, provided they fulfil the eligibility conditions and necessary funds are available.

Unauthorised factories in Karol Bagh area

3217. SHRI M. BASAVARAJU: Will the Minister of INDUSTRY be pleased to refer to the reply to Starred Question 346 given in the Rajya Sabha on 18th August, 1983 and state:

(a) what are the reasons for which no cognizance has been taken of the unauthorised factories located in the colonies of Inder Lok, Anand Nagar and Tulsi Nagar

on the Old Rohtak Road in K. B. Zone, Delhi as unauthorised factories are more in number than authorised ones in the said area;

(b) the manner in which Government propose to deal with the unauthorised factories in the said area;

(c) whether Government propose to take stringent measures to shift at least those industrial units of the area or which alternative plots have been allotted;

(d) what punitive measures have been taken against the proprietors of unauthorised factories in this area; and

(e) the reasons for which so many licences have been issued for the factories in this area?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) to (e) Information is being collected and will be laid on the Table of the House.

Industrial projects

3218. SHRI G. C. BATTACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) the steps Government propose to take against exploitation of a highly captive and closed market in the country by big industries;

(b) what are the reasons that the capital cost of industrial projects, operational costs and, consequently, the per unit cost of production in India is not lower than that in developed countries;

(c) what steps Government propose to take in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) The general policy of the Government is to prevent the growth of monopolies and to promote and encourage more than one unit for manufacturing an item thereby providing an in-built competition which acts as a bulwark against exploitation. In many industries there are several manufacturers for the same item which, therefore, provides the necessary atmosphere for a competitive production.